

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00213/2018

Dated Thursday the 15th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

V.Vanitha,
D/o Velusamy,
59 Kumaran Nagar,
TNHB Colony, Sholinganallur,
Chennai-119.Applicant

By Advocate M/s. L.Chandrakumar

Vs

1. Union of India, rep by the,
Secretary, M/o Home Affairs,
North Block, New Delhi.
2. The Additional Chief Secretary to Government,
Home, Prohibition & Excise Department,
Fort St.George, Chennai-9.
3. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi.Respondents

By Advocate Mr.M.T.Arunuan(R1)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed the OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“to direct the respondents to include the name of the applicant at the appropriate select list on par with her junior by assigning the 1997 year of allotment to the Indian Police Services on the basis of her representation dated 15.03.2017, on merits and within a time to be stipulated by this Hon'ble Court and to pass any other order(s) as this Hon'ble Tribunal deems fit and proper in the circumstances of this case and thus render justice.”

2. Heard. It is submitted that the applicant made a representation on 15.3.2017 and requested the respondents to include her name at the appropriate select list on par with her junior by assigning the 1997 year of allotment to the Indian Police Services which is pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation dated 15.3.2017 within a time limit to be stipulated by this Tribunal.
3. To meet the ends of justice and without going into the substantive merits of the claim, the 2nd respondent is directed to dispose of the representation of the applicant dt. 15.3.2017 at Annexure A-3 in accordance with law and pass a reasoned and speaking order thereon within a period of twelve weeks from the date of receipt of certified copy of this order.
4. OA is disposed of with the above direction at the admission stage. All issues of law are kept open.
5. Mr.M.T.Arunan takes notice for the 1st respondent.

(B. Bhamathi)
Member(A)
15.02.2018

SKSI